

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. NO. 1239 of 1996

Date of order : 7.12.2001

Present : Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman

Hon'ble Mr. S. Biswas, Administrative Member

JAYASHREE CHATTERJEE

VS

UNION OF INDIA & ORS (POST)

For the applicant : Mrs. Sova Banerjee, Counsel

For the respondents : Mr. S.K.Dutta, Counsel

O R D E R

Per Justice D.N.Chowdhury, V.C.:

Heard the learned counsel for the parties.

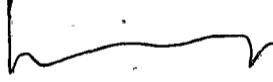
2. The issue pertains to absorption and/or regularisation of ED Agent. The applicant claims that she had worked as a substitute ED Stamp Vendor since 1.10.94 to 1995 with short break, but her case for regular absorption has not been considered by the authorities.
3. From the side of the applicant, reliance has been placed on the decision of this Tribunal in OA No. 539 of 1995 dated 20.9.95

(Miss Jaya Lodh & Anr -vs-UOI) wherein a direction was given to the respondents to absorb the applicants therein, who were also working as substitute ED agents.

4. At the bar, statements were made by the learned counsel for the parties that this decision of the Tribunal is no longer held the field and that the same was subsequently set aside by the Hon'ble Supreme Court in the case of Union of India & Ors -vs- Debika Guha & ors, Civil Appeal No. 3080 of 2000 dated 28.4.2000. Id. counsel for the respondents has produced before us a copy of the order dated 11.9.2000 passed by this Bench of the Tribunal in OA 980 of 2000 in a similar case.

5. In view of this position, we dispose of this OA with a direction to the respondents to consider the case of the applicant for absorption as ED agent in the light of the decision of the Hon'ble Apex Court in Debika Guha's case (supra) within two months from the date of communication of this order. No costs.


MEMBER(A)


VICE CHAIRMAN